

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

5. I.A. 1622/2024

IN

C.P. (IB)-3739(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **12.04.2023**

NAME OF THE PARTIES: Omkara Assets Reconstruction Pvt Ltd

VS

Anoushka Hospital Consultancy & Management Services Pvt Ltd.

Appearance

For Liquidator : Adv. Kunal Kanungo a/w. Adv. Tanushree Sogani,
Adv. Atishay Jain and Mr. Vinodkumar P Ambavat

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1622/2024

This application has been filed by the liquidator seeking exclusion of 716 days as per the regulation 47A and extension of 650 as per the regulation 44(2) of the liquidation process.

Heard the counsel for the liquidator, the only answer given by the liquidator is that his support staff left by the Covid because of which he could not do the compliance. We are not convinced with the reply or the reasons for the delay. List on **06.05.2024** for further consideration.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)